IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 410 of 2020

Ashok Yadav … … Petitioner

Versus

State of Jharkhand & Anr. … … Opp. Parties

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

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For the Petitioner : Mr. Randhir Kumar, Advocate
For the State : Mr. V. S. Sahay, APP

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

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05/07.09.2021: Two weeks' time, as prayed for, is allowed for removal of the defects.

(Rajesh Kumar, J.)

Ravi/-